



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Media Persons and  
Media Institutions (Prevention of  
Violence and Damage or Loss to  
Property) Bill, 2022**

(Bill No. 42 of 2022)

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(To be introduced in the Legislative Assembly of the State of Goa)

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GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2022

**The Goa Media Persons and Media  
Institutions (Prevention of Violence and  
Damage or Loss to Property) Bill, 2022**

(Bill No. 42 of 2022)

A

BILL

5     *to provide for the prevention of violence against  
media persons and prevention of damage or loss  
to the property of media persons and media  
institutions in the State of Goa and for matters  
connected therewith or incidental thereto.*

10     BE it enacted by the Legislative Assembly of Goa  
in the Seventy- third Year of the Republic of India,  
as follows:-

**1. Short title, extent and commencement.—**

(a) This Act may be called the Goa Media Persons  
and Media Institutions (Prevention of Violence and  
Damage or Loss to Property) Act, 2022.

15     (b) It extends to the whole of the State of Goa.

(c) It shall come into force at once.

**2. Definitions.—** In this Act, unless the context  
otherwise requires,—

20     (a) "media institution" includes any registered  
newspaper establishment, news channel  
establishment, news-based electronic media  
establishment or news station establishment;

25     (b) "media person" means a person whose  
principal avocation is that of a journalist and  
who is employed as a journalist, either on

regular, part time or contract basis, in, or in relation to, one or more media institutions and includes an editor, sub-editor, news editor, reporter, correspondent, cartoonist, news-photographer, television cameraman, leader-writer, feature-writer, copy-tester and proof-reader but does not include a person who, - 5

(i) is employed mainly in a managerial or administrative capacity; or

(ii) being employed in a supervisory capacity, performs, either by the nature of the duties attached to his office or by reason of the powers vested in him, functions mainly of a managerial nature; 10

(c) "newspaper" means any printed or online periodical work containing public news or comments on public news and includes such other class of printed or periodical work as may, from time to time, be notified in this behalf by the Central Government in the Official Gazette under the working journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955(45 of 1955); 15 20

(d) "news channel" means a television channel which is registered as news channel with the Ministry of Information and Broadcasting, Government of India; 25

(e) "newspaper establishment" means an establishment under the control of any person or body of persons, whether incorporated or not which deals with, the production or publication of newspaper or runs a news agency or syndicate. 30

Explanation.— For the purposes of this clause,—

(i) different departments, branches and centres of newspaper establishment shall be treated as parts thereof;

5 (ii) a printing press shall be deemed to be a newspaper establishment if the principal business thereof is to print newspaper;

10 (f) "news-based electronic media" means any news-based electronic media that uses electronic devices for the end user to access the content;

(g) "news station" means a television or radio station which produces and broadcasts news;

15 (h) "offender" means any person, who either by himself or as a member or leader of a group of persons or organization commits or attempts to commit or abets or instigates or provokes the commission of violence under this Act;

20 (i) "property" means any property, movable or immovable or equipment or machinery owned by or in possession of a media person or media institution;

25 (j) "violence" means an act which causes harm, injury or endangers the life of any media person during the discharge of his duty as a media person, or damage or loss to the property belonging to any media person or media institution;

30 **3. Prohibition of violence.**— Any act of violence against a media person or damage or loss to the property of media person or media institution is hereby prohibited.

**4. Penalty.**— Whoever commits or abets or instigates or provokes the commission of any act of violence in contravention of the provisions of section 3, shall be punished with imprisonment which may extend to three years, or with fine, which may extend to fifty thousand rupees, or with both. 5

**5. Investigation of Offence.**— Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), a police officer not below the rank of Police Inspector of concerned Police Station shall investigate any offence under this Act. 10

**6. Cognizance of Offence.**— Any offence committed under this Act shall be cognizable and non-bailable and triable by the Court of Judicial Magistrate First Class. 15

**7. Liabilities to pay compensation for damage or loss caused to property.**— (a) In addition to the punishment specified in section 4, the offender shall be liable to pay compensation for damage or loss caused to the property of media person or media institution, as may be determined by the Court referred to in section 6 and he shall also be liable to reimburse medical expenditure incurred by the media person. 20 25

(b) If person convicted under this Act does not pay the compensation and medical expenditure imposed under sub-section (1), the same shall be

recovered as if it were arrears of land revenue, due from him.

**8. Punishment for misuse of provisions contained in this Act.**— (a) Whoever, being a  
5 media person willfully misuses the provisions of this Act or uses the same for malicious purposes or makes a false complaint under this Act shall be punishable with imprisonment which may extend  
10 to three years or with fine, which may extend to fifty thousand rupees, or with both.

(b) The media person, after conviction under sub-section (1), shall not be entitled for any Government benefit as a Media Person, and his accreditation card shall be permanently revoked.

**9. Act not in derogation of any other law.**—  
15 The provisions of this Act shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.

## STATEMENT OF OBJECTS AND REASONS

The Bill seeks to provide for the prevention of violence against media persons and prevention of damage or loss to the property of media persons or media institutions, in the State of Goa. The Bill seeks to prohibit violence against media persons and damage or loss to the property belonging to media persons or media institutions and to check the recurrence of such incidents in the State.

This Bill seeks to achieve the above objects.

**FINANCIAL MEMORANDUM**

No financial implications are involved in this Bill.

**MEMORANDUM REGARDING DELEGATED  
LEGISLATION**

No delegated legislation is envisaged in this Bill.

Porvorim  
Date

**Dr. PRAMOD SAWANT**  
Chief Minister

Assembly Hall  
Porvorim-Goa

**NAMRATA ULMAN**  
Secretary to the Legislative  
Assembly of Goa